

**IN THE NATIONAL COMPANY LAW TRIBUNAL
"CHANDIGARH BENCH, CHANDIGARH"**

CP(IB) No.310/Chd/CHD/2018

**Under Section 9 of the
Insolvency and Bankruptcy
Code, 2016.**

In the matter of:

Steel Grace (India) Pvt. Ltd.,
having its registered office at
X-6, Loha Mandi, Naraina,
New Delhi-110028.

...Petitioner-Operational Creditor

Vs.

Jaycon Infrastructures Limited,
having its registered office at
House No. 1464, Ground Floor,
Sector 43-B, Chandigarh-160047.
Head Office: 34, Tribhuvan Complex,
Ishwar Nagar, Mathura Road,
New Delhi.

...Respondent-Corporate Debtor

Order dated: 10.10.2018

**Coram: Hon'ble Mr. Justice R.P. Nagrath, Member(Judicial).
Hon'ble Mr. Pradeep R. Sethi, Member(Technical)**

For the petitioner : Mr. Akshay Goel, Advocate.

ORDER (Oral)

After arguing the matter for some time and noticing that the petition filed in Form 5 as prescribed under Rule 6(1) of the Insolvency and Bankruptcy (Application to Adjudicating) Rules, 2016 has not been signed by the authorised representative of the operational creditor-petitioner, the learned counsel for the petitioner seeks and is permitted to withdraw the instant petition for filing a fresh petition conforming to the provisions of the relevant laws. Dismissed as withdrawn with liberty to file a fresh petition on the same cause of action.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member(Technical)

October 10, 2018
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